

[Shri Jaisukhlal Hathi]

no discrimination, discrimination is there. Government servants do get pension while other servants do not get it.

SHRI ABID ALI (Maharashtra) : Is it not a fact that an assurance was given in Parliament that unanimous recommendations of Wage Boards will not be interfered with by the Government ? What is the amount involved and how many establishments are involved in this modification, how much amount has been refused to the workers and by how many establishments ? Was it such a serious situation that the Government should interfere with these unanimous recommendations ? Lastly, is it not a fact that, the Chairman and members of this Wage Board are very much annoyed because of this modification and will the hon. Minister take the necessary steps to ensure proper working of the Wage Board?

SHRI JAISUKHLAL HATHI : So far as the unanimous recommendations are concerned. I said normally the Government accepts them. But here after all the Government has to take the overall view of the economy of the country, so that there is no burden imposed on the consumers. Then, secondly, this is not a question of how much money is involved.

SHRI ABID ALI : Give us some idea.

SHRI JAISUKHLAL HATHI : I have no idea. It will be worked out when it is final. When we say that the State Boards will be allowed to charge some increased rate for a period of one and a half years, retrospectively, will it not mean hardship to everybody ? That was my contention, and also the overall economic view. If the rates are increased from today, then the Boards can manage but if the rates are to be increased retrospectively for one and a half years, naturally the consumers will be very much affected. We should not therefore give the impression that we are unmindful of the hardships of the poor people who will have to pay higher rates retrospectively. Therefore I was against

going in for it and I said 'Let us have a via media'.

#### PAPERS LAID ON THE TABLE

##### THE UTTAR PRADESH ANTARIM ZILA PARISHAD (RE-ENACTMENT AND CONTINUANCE, ACT, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY). Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968, a copy of the Uttar Pradesh Antarim Zila Parishad (Re-enactment and Continuance) Act, 1968 (President's Act No. 19 of 1968). [Placed in Library. See No. LT-1588/68.]

##### THE WEST BENGAL AGRICULTURAL PESTS AND DISEASES ACT, 1968

SHRI M. S. GURUPADASWAMY : Sir, I also beg to lay on the Table a copy of the West Bengal Agricultural Pests and Diseases Act, 1968 (President's Act No. 22 of 1968), under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-1658/68.]

##### THE UTTAR PRADESH URBAN AREAS ZAMINDARI ABOLITION AND LAND REFORMS (AMENDMENT) RULES, 1968

SHRI M. S. GURUPADASWAMY : Sir, I also beg to lay on the Table a copy of Notification No. U. O. 1087/1-A-Rev. D.-35-2-66 (Hindi and English), dated the 1st June, 1968, publishing the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms (Amendment) Rules, 1968, issued by the Uttar Pradesh Government. [Placed in Library. See No. LT-1540/68.]

##### NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955.

SHRI M. S. GURUPADASWAMY : Sir, I also beg to lay on the Table—a copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food)